

No. 134

**Notice under sections 360 and 367 of the Indian Succession Act.
(Rule 433)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

(Title as in the Petition)

Notice is hereby given that all persons having claims against the estate of the abovenamed deceased, who died at on or about the day of 19 and probate of whose Will [or letters of administration (with a copy of the Will annexed) of whose estate] having effect throughout the India was (or were) granted on theday of

State of Maharashtra

..... 19 to, are hereby required to send in their claims to the said executor at the office ofhis Advocate, within one calendar month administrator

from the date of hereof, on the expiry of which time the said executor will hand over administrator

the assets to the persons entitled hereto having regard only to the claims of which he shall then have notice.

Dated this day of 19 .

Advocate for

Executor/Administrator.

Address